

Tuesday, 9th April, 1929

THE  
COUNCIL OF STATE DEBATES

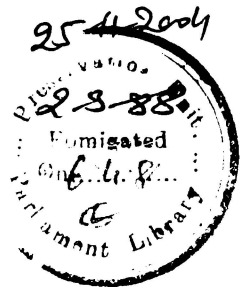
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(12th February to 12th April 1929.)

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SIXTH SESSION

OF THE  
SECOND COUNCIL OF STATE, 1929



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**Monday, 8th April, 1929—**

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# COUNCIL OF STATE.

*Tuesday, 9th April, 1929.*

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The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

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## MEMBER SWORN :

**THE HONOURABLE MR. SHAMALDHARI LALL** (Department of Industries and Labour : Nominated Official).

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## BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

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**SECRETARY OF THE COUNCIL :** Sir, in accordance with rule 25 of the Indian Legislative Rules, I lay on the table copies of a Bill to make provision for the investigation and settlement of trade disputes and for certain other purposes, which was passed by the Legislative Assembly at its meeting held on the 8th April, 1929.

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## TRADE DISPUTES BILL.

**THE HONOURABLE MR. SHAMALDHARI LALL** (Department of Industries and Labour : Nominated Official) : Sir, I have in my hand a notice, which I propose to hand over to the Secretary, of a motion that the Bill which has just been laid on the table of this House be taken into consideration, and if that motion be carried, that the Bill be passed. I am aware, Sir, that in accordance with the normal procedure of this House these motions would ordinarily be set down on the list of business not earlier than the 12th April, that is, three clear days after the notice has been given. In view, however, of the lateness of the season and of the uncertainty of the programme of Government business, the reasons for which have been explained to the Council, it would best suit Government and, I suggest, be also for the convenience of Honourable Members if you, Sir, would direct under rule 27 that the motion be set down on the list of business at some earlier date.

•

**THE HONOURABLE THE PRESIDENT :** There seems to be no opposition to that proposal and I do not think the House would desire me to insist in this case on the full three days' notice. I am therefore directing that there shall be a meeting on Thursday next and for that meeting it will be open to the Government to put Mr. Lall's motion on the list of business.

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The Council will now adjourn till Thursday, the 11th April, at 11 o'clock in the morning.

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The Council then adjourned till Eleven of the Clock on Thursday, the 11th April, 1929.